

the adjourned date thereby duly serving a copy to the other side well in advance.

- 4) Stand over to 03.05.2024, for further consideration and hearing. In the meantime, Petitioner herein is directed to ensure that the copy of the present Company Petition is available with the Registrar of Companies.
- 5) Petitioner is further directed to remain present in the Court on the next date of hearing and advance their submissions, without fail.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare